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ITEM NO.28

COURT NO.3

SECTION IIIA

SU P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil)...../2009  
CC 11002/2009

(From the judgement and order dated 21/07/2008 in TA No.244/2006  
of the HIGH COURT OF GUJARAT AT AHMEDABAD)

ASST.C.I.T., CENT.CIRCLE, VADODARA

Petitioner(s)

VERSUS

ELECON ENGINEERING CO.LTD.

Respondent(s)

(With appln(s) for c/delay in filing SLP and c/delay in refiling  
SLP and office report)

Date: 17/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA

HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. Devadatt Kamat, Adv.  
Mr. B.V. Balaram Das, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
ORDER

Issue notice.

Dasti granted.

Matter to come up for final hearing on 17<sup>th</sup> September,

2009 along with S.L.P.(C) No.8363/2009.

Department to inform the assessee about the fixed

date of hearing.

(N. ANNAPURNA) (MADHU SAXENA)

COURT MASTER COURT MASTER